

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Inderjeet
FIR No: 39890/18
PS New Ashok Nagar

06.08.2020

One application has been received from the Distt. Jail Ghaziabad, which is sent by accused Inderjeet. The case file is also taken with application.

Present: Sh. Ramesh, Ld. APP for the State through VC.

Application perused.

It has been stated in the application that accused may be released on personal bond in the present case.

Ahlmad has put up the case file through VC.

Perusal of the record would show that vide order dated 29.08.2019, complainant Vicky Mohd. Naeem had compounded the offence punishable u/s 411 IPC against both the accused i.e. accused Amit Giri and accused Inderjeet. The court had permitted for compounding the offence and both the accused were acquitted. It was directed vide the said order that accused Inderjeet be released from J.C., if not required in any case. In these circumstances, the custody of accused Inderjeet is not required in the present case as he has already been acquitted. Accused Inderjeet be released from Jail custody, if not required to be detained in any other case.

Copy of this order be sent to the Jail Superintendent concerned, through SHO concerned, for information and compliance. One copy be also sent on the email ID of the Distt. Jail Ghaziabad for compliance of the order.

File be consigned to Record Room.

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(DINESH KUMAR)
ACMM (EAST)/KKD/06.08.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Ameer @ Sameer

FIR No: 306/2020

PS New Ashok Nagar

U/s 379/356/411/34 IPC

06.08.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Sunil Kalra, ld. Counsel for the
applicant.

SI Arvind, from PS New Ashok Nagar

Reply is received from the IO

Accused is stated to be in JC.

Submissions on bail application heard. Reply of IO
perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 10.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 10.07.2020. His custody is not required for further investigation.

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This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/06.08.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Gulshan
FIR No: 0093/2020
PS Preet Vihar
U/s 392/411/188/34 IPC

06.08.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Rajeev Sharma, Id. Counsel for the applicant/
accused through VC.

HC Manoj from PS Preet Vihar.

Reply is received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 17.07.2020. It has been argued that co-accused has already been granted bail and the investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 17.07.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic.

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Considering the circumstances, nature of offence in question, previous non involvement of the accused in criminal cases, and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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ACMM (EAST)/KKD/06.08.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Jagjeevan
FIR No: 238/2003
PS New Ashok Nagar
U/s 454/380/411/34 IPC

06.08.2020

Case file is taken up on the bail application of the applicant/accused.

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Chaudhary Rajeev Kr., ld. Counsel for applicant.

Accused Jagjeevan is stated to be in J.C from the date, when he has been arrested in the matter.

The accused is shown to be arrested in PO proceedings. He was declared absconder in the present case during trial.

Matter stands restored to its original number.

Part arguments on the bail application heard.

At this stage, ld. counsel for the accused seeks an adjournment for further arguments. A long date is requested.

Considering his submissions, the matter is adjourned.

Case file be taken up along with the bail application of the accused on 18.08.2020.

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ACMM (EAST)/KKD/06.08.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Sikander
FIR No: 98/2011
PS Preet Vihar
U/s 379/482/411 IPC

06.08.2020

The case file is taken up on a bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. Shehzad Ali Saif, ld. Counsel for applicant.
HC Manoj from PS Preet Vihar.

Reply received.

Accused is stated to be in J.C.

Heard on the application. Reply perused.

Ahlmad has also produced the case file.

Perusal of the record would show that accused was declared absconder vide order dated 06.08.2016 in the present case.

The matter is therefore, restored to its original number.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 26.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 26.07.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, circumstances of the case, age of the accused and prevalent pandemic in the court, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

The case file be put up for further proceedings on 28.08.2020. The accused shall appear on date fixed if he is released from custody.

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**(DINESH KUMAR)
ACMM (EAST)/KKD/06.08.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Sanjay Kumar Choudhary
FIR no. 47/2018
PS E.O.W

06.08.2020

**Application for direction/communication of court orders to the
Jail Superintendent, Mandoli Jail (CJ-13)**

Present: Ld. APP for the State through VC.

Sh. Tarun Khanna, Id. Counsel for the applicant
through VC.

Further arguments on application heard.

Soft copy of the Jail Manual is also sent on the E-mail

ID of the court.

List the application for orders on 07.08.2020.

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ACMM (EAST)/KKD/06.08.2020

IN THE COURT OF ACMM -EAST KKD DELHI

CC no. 4657/2019

Bharat Singh Rawat vs. Poonam Singh

06.08.2020

Case file has been taken up today on an application for early hearing, which was allowed vide order dated 31.07.2020

Present: Applicant/complainant is present through VC.

Heard. Case file perused.

Perusal of the record would show that vide order dated 14.02.2020, notice was issued to the SHO concerned to file the Status report/ATR in relation to the complaint of the complainant, which was received on transfer from PS Laxmi Nagar.

Next Date of Hearing in the present case is hereby canceled and the matter is taken up for hearing .

A fresh notice be issued to SHO, PS Pandav Nagar to file the status report/ATR in relation to the complaint of the complainant as mentioned hereinabove, on the next date of hearing. The report be sent on the E-mail ID of the court at least one day in advance of the next date of hearing. IO shall also join the proceedings through VC on the next date of hearing.

List the matter for further proceedings on 22.08.2020. Copy of this order be sent to the IO/SHO concerned for necessary compliance.

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ACMM (EAST)/KKD/06.08.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

CC no. 59478/16
MSN Garments vs. Mohd. Kashif
PS Krishna Nagar

06.08.2020

Application for release of original RC

Present: Sh. A.S.Khan, ld. counsel for the applicant.

It is stated in the application that applicant had stood as surety and furnished the surety bond for the convict. At the time of furnishing bond, he had produced the RC of his vehicle, which was retained by the order of the court. It is further stated that in the aforesaid matter, convict has been granted regular bail by the court of Ld. ASJ in an appeal and therefore, said bond has become infructuous and hence, it is prayed that original RC of the applicant be released to him.

During the course of arguments, it has been informed by the ld. counsel for the applicant that applicant had furnished the surety bond, when this court was acting as duty M.M. However, the case was originally decided by the Court of Sh. Sujeet Saurabh, ld. M.M, East Distt, KKD Courts, Delhi.

Considering the said submissions, it appears that matter is not related to this court and that court had accepted the bond only as duty M.M and therefore, documents must have been sent to the concerned court. Therefore, ld. counsel is advised to approach the concerned court with this application.

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Present application along with copy of this order be sent to the court of Sh. Sujeet Saurabh, Id. M.M. Applicant/his counsel is directed to appear before the court of Id. M.M through VC on 07.08.2020.

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ACMM (EAST)/KKD/06.08.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Gajender
FIR No: 209/2019
PS Preet Vihar**

06.08.2020

Application u/s 207 Cr.P.C for supplying the copy of the Charge Sheet

Present: Sh. Ramesh, Ld. APP for the State through VC.

None for the applicant.

None had appeared on behalf of the applicant despite several efforts and waiting.

The application is therefore, adjourned.

List this application on 07.08.2020.

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ACMM (EAST)/KKD/06.08.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Vishnu
FIR No: 141/2020
PS Preet Vihar**

**06.08.2020
Application for release of Gas Cylinder**

Present: Sh. Ramesh, Ld. APP for the State through VC.
None for the complainant.
None had appeared on behalf of the applicant despite several efforts and waiting.

The application is therefore, adjourned.

List this application on 07.08.2020.

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ACMM (EAST)/KKD/06.08.2020**

IN THE COURT OF ACMM -EAST KKD DELHI

Complaint received from Sh. Jagdish Singh Mehta

06.08.2020

Present: Complainant Sh. Jagdish Singh has joined the proceedings through VC on notice.

SI Chandan from PS New Ashok Nagar has also joined the proceedings through VC.

Heard.

SI Chandan has submitted that he has conducted an inquiry and found that residential address of the complainant falls within the jurisdiction of PS New Ashok Nagar. However, at present the complainant has not been residing in Delhi. He was contacted on phone. However, he refused to come to Delhi stating that he was having fear for his life.

Present complaint of the complainant is not received in the Court in proper manner as required by law. A letter was received through Post and therefore, this court cannot proceed further, unless applicant appears in the court by moving an application u/s 200 Cr.P.C as per Law. The complainant is advised to file a proper application/complaint in the court, and to appear in the Court, if he wants the court to proceed further as per law.

Complainant submit that he shall approach the court in proper manner as required under law and he may be permitted to withdraw the aforesaid letter in the form of complaint.

On his request, the letter/application/complaint is disposed

of and dismissed.

Proceedings be sent to the Record Room.

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ACMM (EAST)/KKD/06.08.2020

IN THE COURT OF ACMM -EAST KKD DELHI

FIR No. 008730/2020

PS Preet Vihar

06.08.2020

Through Video conferencing

Application for releasing vehicle bearing Registration No. DL-14CE-6401 on superdari.

Present: Ld. APP for the State through VC.

Sh. Rajesh Chandra, MD of the applicant
company through VC.

Reply received from the IO.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 25,00,000/- (Rs. Twenty-five lacs only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall

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join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server.

Applicant is directed to file the original application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/06.08.2020

IN THE COURT OF ACMM-EAST KKD DELHI
Vehicle No: DL 7SBP 1767
Circle VKC
challan no. 0879-1976-2019
State Vs Dharmender Kumar
07.08.2020

Application for release the vehicle bearing no. DL 7SBP 1767 moved by the applicant Dharmender Kumar. The application is received from the Court of Ld. MM Ms. Ritu Singh.

Present: None.

Order passed by ld. MM Ms. Ritu Singh perused. The application for superdari is to be decided by the concerned Court.

Application be sent to the court concerned for 07.08.2020.

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